

(b) if so, the outlines of the 5 schemes, target fixed under each of those schemes and the progress made in each case; and

(c) what *is* the number of persons adversely affected under each scheme due to the lapse of allocated funds amounting to about Rs. 23 crores?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) and (b) During the years 1985-86 and 1986-87, a sum of Rs. 24.31 crores was allocated for 5 major schemes, outlines, targets achievements, etc., of which are indicated in the annexure laid on the Table of the Sabha. [See Appendix CXLIV, Annexure No. 51].

(c) The first two schemes which carry a major provision of Rs. 16 crores out of the total provision and aim at benefiting 14,760 beneficiaries have since been clubbed into one scheme of allotment of plots to economically weaker sections.

Adequate lands have already been acquired and taken in possession to meet the requirements of the scheme. All efforts are being made to make up for the lost time and to ensure that no person is permitted to be affected adversely. No funds have lapsed so far.

The scheme of redevelopment of Shah-jahanabad has been cleared in principle; the detailed projectisation is under formulation by the Delhi Administration.

Excessive sex and violence in the NRI imported films

*209. DR. RATNAKAR PANDEY:

SHRI MAHENDRA PRASAD:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state; -

(a) whether Government's attention has been drawn to a recent statement made by the Managing Director, National Films Development Corporation to the effect that the Corporation was not responsible for the

excessive sex and violence in the NRI imported films; and

(b) if so, what are the details thereof; and if not, whether Government propose to modify the system to ensure that such films showing excessive sex or violence are not imported into the country?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) The Managing Director, National Film Development Corporation has denied having made such a statement.

(b) A statement is laid on the Table of the House.

Statement

Guidelines enforced by National Film Development Corporation for import of films by non-resident Indians provide that the film should:

(a) not be violative of any guidelines issued by the Government under the Cinematograph Act, 1952;

(b) be of aesthetic value;

(c) be cinematically of a good standard; and

(d) provide clean, healthy entertainment to the audience. Besides, all films whether Indian or

foreign, including those imported by Non-resident Indians, have to be certified for public exhibition by the Central Board of Film Certification as per the provisions of the Cinematograph Act, 1952, the Cinematograph (Certification) Rules 1983 and the guidelines issued thereunder by Central Government. The guidelines *inter alia* provide that the Central Board of Film Certification while certifying a film for public exhibition will ensure that human sensibilities are not offended by vulgarity, obscenity and depravity, anti social activities such as violence are not glorified or justified and Pointless or avoidable scenes of violence, cruelty and horror are not shown.